

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH; NEW DELHI

OA No. 942/93 MP 1232/93

.. Date of decision : 28.05.93

Sh. Jamana Dass & Ors.

.. Petitioners

Versus

Union of India

.. Respondents‡

CORAM

Hon'ble Justice Mr. S.K. Dhaon, Vice Chairman

Hon'ble Mr. S.R. Adige, Member (A)

For the petitioners .. Sh. V.P. Sharma, Counsel.

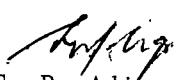
For the respondents .. None

JUDGEMENT (Oral)

Though the respondents have been served, none appears on behalf of the respondents. We are disposing of the petition finally.

The petitioners pray that the respondents be directed to transfer their service records from Ambala Division to Bikaner Division. We ~~have~~ <sup>do</sup> ~~have~~ no objection to this request. We, therefore, direct the authority concerned to transfer the service records of the petitioners from Ambala Division to Bikaner Division. They shall do so, expeditiously ~~but~~ <sup>date of</sup> and not beyond a period of 6 weeks from the ~~receipt~~ <sup>receipt</sup> of a certified copy of this order.

With this direction, the petition is disposed of. No order as to costs.

  
(S. R. Adige)

Member (A)

  
(S.K. Dhaon)

Vice Chairman (J)